

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 4/MP/2017**

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited.

Respondents : BSES Rajdhani Power Limited and Another

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, MPL  
Shri Mazag Andrabi, Advocate, MPL  
Shri Dushyant Manocha, Advocate, BRPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to BSES Rajdhani Power Limited (BRPL) to pay to the petitioner an amount of Rs. 1.77 crore as differential price on account of the difference between the Normative PPA Tariff and the lower rate at which Tata Power Trading Company Limited (TPTCL) has charged BRPL from time to time. Learned counsel further submitted that BRPL is also liable to pay STOA charges, Outstanding Energy Charges under invoice dated 22.11.2011 and Capacity Charge for the unavailed power during the period from October 2011 to March 2012.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. Learned counsel appearing on behalf of BRPL accepted the notice and requested for time to file reply to the petition.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 16.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.7.2017. The Commission directed the parties that due date of filing the replies and

rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 27.7.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**